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administration and other extenuating circumstances or redeeming features.

(c) This information is not centrally maintained.

## IAS, IPS and IFS Officers in Sikkim

3856. SHRI MAHESHWAR SINGH: Will the PRIME MINISTER be pleased to state:

- (a) what is the total authorised/ approved strength of cadre posts pertaining to IAS, IPS and IFS (Forestry) in the State of Sikkim;
- (b) what is the authorised/approved strength of posts of Commissioner's rank officers in the IAS cadre and its equivalent in the IPS and IFS category for Sikkim; and
- (c) what is the actual total strength of officers of Commissioner's rank in IAS and its equivalent in the Forest and Police services in Sikkim?

THE MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) The total authorised/approved strength of cadre posts pertaining to IAS IPS and IFS in the Sikkim cadre is 53, 25 and 34 respectively.

- (b) Commissioner rank posts in the IAS cadre are generally in the scale of Rs. 5900-6700 and above. In the IPS and IFS, the equivalent rank is that of Inspector General of Police and Chief Conservator of Forests respectively. For the Sikkim cadre, the authorised strength of cadre posts in these levels are given in Statement (See below).
- (c) The actutal number of officers against the sanctioned strength of the cadre, at varies pay levels varies from time to time due to promotions to higher levels, deputations, officers perceeding on leave and training and due to retirements, etc.

## Statement

IAS			IPS		IFS		IFS
Pay Scale	No.	of Posts	Pay Scale	No.	of Posts	Pay Scale	No. of Posts
Rs. 7300-7600		16	Rs. 5900-6700 1		Rs. 5900-6700 1		
Rs. 5900-6700			(Inspector Genera!			(Chief Conservator of	
			of Police)			Forests)	

## Compliance of Talcher Thermal Power Station Act, 1994

3857. SHRI SANATAN BISI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are complying with the conditions stipulated under Sub-section 2 (c) of Talcher Thermal Power Station Act, 1994; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE OF **POWER** MINISTRY AND MINISTER OF STATE IN THE NON-MINISTRY? OF CONVENTIONAL **ENERGY SOURCES** (DR. VENUGOPALACHARI): (a) and (b) Subsection 2(c) of Talcher Thermal Power Station (Acquisition and Transfer) Act, 1994 relates to the appointment of the Commissioner. The appointment is made by the State Government. No action is warranted by the Central Government in this regard.